

F
SLP(C)... 8986 OF 2002

ITEM No.47

Court No. 4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 8986

Petition(s) for Special Leave to Appeal(Civil)...../2002

(From the judgement and order dated 05/12/2001 in CW 5869/01
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

NARENDER SINGH

Respondent (s)

(With I.A.1(c/delay in filing SLP and Office Report)

Date : 06/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mr.P.P. Malhotra,Sr.Adv.,
Mr.Hemant Sharma,Adv.,
Mr.R.N. Poddar,Adv.,
Mr.D.S. Mahra,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned counsel for the petitioner seeks further
four weeks time for producing the additional documents.

Adjourned for four weeks.

.SP1

(Vijay Kumar Sharma)
Court Master

(Janki Bhatia)
Court Master